

wagons of steam coal and 5 wagons of hard coke, but the dealers imported more wagons of slack/steam coal in place of soft coke; and

(b) whether it is a fact that the Department gave instructions to the railways to allow the dealers to divert or book their wagons to other important stations under the pretext of rush long before they arrived at mineral siding?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) No. The proportion of wagons of different categories changed periodically.

(b) No.

DELHI STATE CENTRAL COOPERATIVE STORES LIMITED

*336. MIRZA AHMED ALI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Delhi State Central Cooperative Stores Limited charged Rs. 200 against each wagon from each of their member quota holders as security besides charging from them full middleman's commission in violation of the Civil Supplies Instructions; and

(b) whether it is a fact that they have been selling in black market even soft and hard coke wagons besides steam coal out of their surplus unallotted wagons which should have been kept as reserve stock?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) Delhi Administration is not aware of it.

(b) No such complaint has been lodged with the Administration, except the telegram referred to in the reply to starred question No. 333.

PREFIXING AND SUFFIXING HOLIDAYS WITH LEAVE ON MEDICAL CERTIFICATE

*337. SHRI PURNA CHANDRA SHARMA: Will the Minister of FINANCE be pleased to state:

(a) whether there are any rules which prohibit Government Servants to prefix or suffix holidays with leave on medical certificate;

(b) if so, what are those rules; and

(c) how the period of holidays after the expiry of such leave and before the date on which the Government Servant is declared fit is treated; whether such period is treated as leave?

THE DEPUTY MINISTER OF FINANCE (SHRI B. R. BHAGAT): (a) and (b) No. It is permissible to prefix or affix holidays to leave on medical certificate provided that conditions laid down in Supplementary Rule 209, copy of which is placed on the Table of the Sabha, are fulfilled.

(c) A period of holidays prefixed or affixed to leave is treated as duty under Supplementary Rule 211, copy of which is placed on the Table of the Sabha. If a Government servant, who has been permitted to affix holidays to his leave, is actually declared fit with effect from a date after the expiry of such holidays, the period of holidays is treated as leave.

Supplementary Rules Nos. 209 and 211

S.R. 209.—When the day immediately preceding the day on which a Government servant's leave begins or immediately following the day on which his leave or joining time expires is a holiday or one of a series of holidays, the Government servant may leave his station at the close of the day before, or return to it on the day following, such holiday or series of holidays; provided that—

(a) his transfer or assumption of charge does not involve the